

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 26th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Romil Pathak for
Dr. Ashwani Bharadwaj

Counsel for the Respondent(s) : Ms. Divya Chaturvedi for R.1
Mr. Buddy A. Ranganadhan for R.2

ORDER

The learned counsel for the Appellant submits that he has not received the copy of the reply from Respondent no.1.

The learned counsel for the Respondent No.1 is directed to supply another copy of the reply to the learned counsel for the Appellant by tomorrow.

The learned counsel for the State Commission is directed to file his reply on or before 09.04.2014 after serving copy on the other side.

The learned counsel for the Appellant is directed to file his Rejoinder on or before 14.04.2014 after serving copy on the other side.

Post the matter for hearing on **21.04.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson